## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

## RAJYA SABHA UNSTARRED QUESTION NO.1592 TO BE ANSWERED ON 02.08.2023

### MASI PORTAL FOR MONITORING CHILD CARE HOMES

#### 1592 SHRI KARTIKEYA SHARMA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) status of the use of the real-time portal to monitor child care homes and how it will inform budgetary changes in case of infrastructural lapses;
- (b) the details of insights into the Monitoring App for Seamless Inspection (MASI) portal and its role in tracking infrastructural lapses at child care homes, how will the information gathered on the MASI platform be utilized to prepare the budgetary recommendations; and
- (c) how does the Ministry determine the suitability of space for CWCs in child care homes, what steps will be taken if existing facilities do not meet the required standards or if there is no children's home in a district?

#### **ANSWER**

# MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): As informed by the National Commission for Protection of Child Rights (NCPCR), NCPCR has developed an application 'MASI' - Monitoring App for Seamless Inspection for real time monitoring of the Child Care Institutions (CCIs) and their inspection mechanism across the country. The effective and efficient functioning of the mechanism for inspection of CCIs provided under the Juvenile Justice Act, 2015 (as amended in 2021) and synchronous monitoring of the system is the rationale behind developing this comprehensive application. The app is linked to the monitoring Portal where the automatic reports are generated. 'MASI' enables unified inspections by Child Welfare Committees (CWCs), State Inspection Committees, District Inspection Committees, Members of Juvenile Justice Boards (JJBs) and State Commissions for Protection of Child Rights (SCPCRs) as laid down under the JJ Act, 2015. It serves as a single platform for inspections of all the CCIs across the country by any of the above stated authorities. Regular follow-up is done before and after the completion of cycle of inspection. The complete reports are automatically generated on the Portal as soon as the questionnaire is filled and submitted by the authority. 4268 inspections, as on 24.07.2023, have been completed on MASI Portal by 32 States/UTs.

(c) The Juvenile Justice (Care and Protection of Children) Act, 2015, makes it mandatory to establish at least one Child Welfare Committee (CWC) in each district as the authority to dispose of cases for the care, protection, treatment, development and rehabilitation of children in need of care & protection and to provide for their basic needs and protection of human rights. The composition and functioning of the CWC is in accordance with the Juvenile Justice (Care and Protection of Children) Act, 2015 and Rules thereof. Mission Vatsalya Scheme provides infrastructure and financial support to the States/UTs for facilitating setting up of CWC in every district and to ensure their effective functioning. The CWC performs functions and Roles as laid down in Juvenile Justice Act, 2015/ Rules as amended from time to time.

As per Mission Vatsalya Scheme Guideline, financial support of Rs.9,25,800/- is provided for setting up of two rooms of 300 sq. ft. for the CWC in the Children Home / Vatsalya Sadan (an Integrated Home Complex of CCIs (Children Home, Observation Home, Special Home, Place of Safety) along with offices for JJB and CWC within single premises for implementation of the JJ Act) for which grants for construction are sanctioned under the Scheme. Where an existing Children Home has the required space available within the premises, the same is provided to the CWC. However, in district where there is no Children Home or the existing Children Home has no space for the CWC, funds are provided under the Mission Vatsalya Scheme for renting suitable premises for the CWC. CWC holds its sittings in one room while the other room is used as a waiting area for Children and their families.

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